

[Suri a. K. Btingat.] the following  
Notifications of the Ministry of Finance  
(Department *vt* Economic Affairs): —

- (i) Notification S. O. No. 1102, dated the 16th May, 1961, publishing the scheme for the amalgamation of the Kottayam Orient Bank Limited with the State Bank of Travancore. [Placed in Library. See No. LT-305G7 61.]
- (ii) Notification S. O. No. 1103, dated the 16th May, 1961, publishing the scheme for the amalgamation of the Bank of New India Limited with the State Bank of Travancore. [Placed in Library, See No. LT-3051/61.]
- (iii) Notification S. O. No. 1104, dated the 16th May, 1961, publishing the scheme for the amalgamation of the Seasia Midland Bank Limited with the Canara Bank Limited. [Placed in Library. See No. LT-3052/61.]
- (iv) Notification S. O. No. 1105, dated the 16th May, 1961, publishing the scheme for the amalgamation of the Venadu Bank Limited with the South Indian Bank Limited. [Placed in Library. See No. LT-3053/61.]
- (v) Notification S. O. No. 1203, dated the 23rd May, 1961, publishing the scheme for the amalgamation of the Bank of Poona Limited with the Sangli Bank Limited. [Placed in Library. See No. LT-3054/61.]
- (vi) Notification S. O. No. 1291, dated the 31st May, 1961, publishing the scheme for the amalgamation of the Bharat Industrial Bank Limited with the Bank of Maharashtra Limited. [Placed in Library See No. LT-3055/ 61.]

- (vii) Notification S.O. No. 1292, dated the 31st May, 1961, publishing the scheme for the amalgamation of the Poona Investors Bank Limited with the Sangli Bank Limited. [Placed in Library. See No. LT-3056/61.]
- (viii) Notification S.O. No. 1293, dated the 31st May, 1961, publishing the scheme for the amalgamation of the Bank of Konkan Limited with the Bank of Maharashtra Limited. [Placed in Library. See No. LT-3057/61.]
- (ix) Notification S.O. No. 1360, dated the 12th June, 1961, publishing the scheme for the amalgamation of the Wan-kaner Bank Limited with the Devkaran Nanjee Banking Co. Limited. [Placed in Library. See No. LT-3058/61.]

#### ALLOTMENT OF TIME FOR CONSIDERATION OF BILLS

MR. DEPUTY CHAIRMAN: I have to inform Members that under Rule 162(2) of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted half-an-hour each for the completion of all stages involved in the consideration and return by the Rajya Sabha of the following Bills: —

1. **The Union Territories (Stamp and Court-fees Laws) Bill, 1961.**
2. **The Salt Cess (Amendment) Bill, 1961.**

#### REFERENCE TO NOTICE OF MOTION FOR PAPERS ON MASTER TARA SINGH'S FAST

SHRI BHUPESH GUPTA (West Bengal): The hon. Home Minister is going. I thought he would make a \* statement on my motion for papers. I am very sorry I have stopped hurr but he should make a statement. In-the other House Speaker . . .